

Bill Summary

The Government of Union Territories (Amendment) Bill, 2023

- The Government of Union Territories (Amendment) Bill, 2023 was introduced in Lok Sabha on December 12, 2023. The Bill amends the Government of Union Territories Act, 1963. The Act provides for establishing Legislative Assemblies and constitution of Councils of Ministers for certain Union Territories.
- **Reservation for women:** The Bill reserves one-third of all elected seats in the Puducherry Legislative Assembly for women. This will also apply to the seats reserved for Scheduled Castes and Scheduled Tribes in the Assembly.
- **Commencement of reservation:** The reservation will be effective once the census conducted after the commencement of this Bill has been published. Based on the census, delimitation will be undertaken to reserve seats for women. The reservation will be provided for 15 years. However, it will continue till such date as determined by a law made by Parliament.
- **Rotation of seats:** Seats reserved for women will be rotated after each delimitation, as determined by a law made by Parliament.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.